

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,  
Judicial Magistrate, Vadipatti

Dated this the 22<sup>nd</sup> day of June 2020

Cr.No.824/2020

Cr.M.P.No.1350/2020

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Raja (Aged 43/2020)  
s/o.Nadarajan

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Petitioner/Accused

/Vs/

State through the Inspector of Police,  
Alnaganallur PS.Cr.No. 824/2020  
U/s.294(b),323,324,506(2) IPC

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Respondent/Complainant

**Accused Remanded on 23.05.2020**

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 19.06.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 30 days and the case is falsely implicated and accused is innocent, Hence prayed for bail. The prosecution in their reply stated that the petitioner accused abused the defacto complainant and attacked with bricks due to this attack defacto complainant sustained severe injury overall the body and admitted in hospital and now the injured victim discharged from the hospital.The offence committed by the accused grave in nature and if he released on bail he may commit the same offence and chance to tampering the evidence. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 23.05.2020 and also by considering the nature of this case, this court is inclined to grant bail to the accused.

Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Futher with in 4 weeks of working days from the lifting of Lock-down the accused shall appear before this Court and shall excute a bond for sum of Rs.10,000/- with two sureties for likesum.
2. After that the accused should appear before the respondent police station, Alanaganallur PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 22<sup>nd</sup> day of June 2020.

T. Sindhumathi(S.D)

Judicial Magistrate,  
Vadipatti.